

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 250/GT/2014

Subject : Determination of tariff for the period 2014-19 in respect of Uri-II Power Station

Date of Hearing : 18.5.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited (and 12 others))

Parties present: Shri Piyush Kumar, NHPC
Shri A.K. Pandey, NHPC
Shri Naresh Bahsir, NTPC
Shri R.B. Sharma, Advocate, BRPL
Smt. Ranjana Roy Gowai, TPDDL
Smt. Vasudha Sen, TPDDL
Smt. Arunima Gautam, TPDDL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of tariff for the period 2014-19 in respect of Uri-II Power Station. He submitted that the last unit was commissioned in March 2014 and the cut-off date of the subject generation station is 31.3.2017. He submitted that the tariff for the 2009-14 tariff period for the instant generation station was allowed vide order 4.2.2016 in Petition No.153/GT/2013. He submitted that the instant matter was heard on 29.3.2016 and the information sought vide RoP dated 29.3.2016 has already been filed vide affidavit dated 4.5.2016.

2. The Commission directed the petitioner to submit the reasons for variation in the capital cost claimed by the petitioner in the instant petition and the capital cost approved vide order 4.2.2016 in Petition No.153/GT/2013.

3. In response to the Commission's observation that the capital cost determined vide order dated 4.2.2016 in Petition No.153/GT/2013 shall be considered for determination of tariff for the 2014-19 period, subject to submission of approved RCE, the representative of the petitioner accepted the same.

4. The learned counsel for TPDDL raised issues like RCE, scope of work, additional capital expenditure and filing fee and submitted that the reply filed by it may be considered.



5. In response to another query regarding the submission of approved RCE, the representative of the petitioner submitted that RCE has already been recommended by Standing Committee and final approval of the Government of India is awaited. The Commission directed the petitioner to submit the RCE on affidavit on approval.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
V. Sreenivas
Dy. Chief (Law)

